

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

**1. Cont.A./15/2023 & CA/505/2023 In CP/221/2021**

**IN THE MATTER OF**

Swastika Yog Bhoot ... Petitioner

VS

Deege Infracon Private Limited ... Respondent

Section 241(1) & 242(4) of Companies Act, 2013

**Order Delivered on 26.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the petitioner in CP 221/2021: Adv. Ricky Sampat (PH)

For the Respondent No. 2 in CP 221/2021: Adv. Anuj Desai (PH)

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**ORDER**

**CP 221(MB)/2021** – Both the Learned counsels have brought to our attention that in view of the family arrangement dated 13.06.2024 having been arrived at between the parties, the issues have been resolved amicably. The petitioner has placed on record withdrawal memo dated 24.06.2024 which is taken on record. In view of the aforesaid the CP is **disposed of**. In view of the same present CP and all the CAs are **disposed of** as having been rendered **infructuous**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/